256

 $\begin{array}{lll} \mbox{(Matriculates and above)} & \mbox{belonging} \\ t_0 & \mbox{the Scheduled Castes} & \mbox{and Scheduled} & \mbox{Tribes on the live register} & \mbox{of} \end{array}$

Employment Exchanges at the end of each year during the period 1964.68 is attached.

STATEMENT

| Y еат | No. of educated job-seekers on the live register at the end of the year | | |
|--------------|---|------------------|--|
| | Scheduled Castes | Scheduled Tribes | |
| I | 2 | 3 | |
| 964 | 47,418 | 4,395 | |
| 965 · | 53,485 | 6,115 | |
| 96 6. | 63,740 | 8,468 | |
| 1967. | 73,112 | 11,930 | |
| 968. | . 93,972 | 14,025 | |

- Note..—1. All unemployed persons are not registered with employment exchanges.
 - Quite a proportion of those registered with Employment Exchanges are already employed and are seeking better jobs.
- (b) Vocational guidance and Employment Counselling services have been provided Besides, special schemes are being undertaken for coaching and confidence building.

Dutt Committee on Industrial Licensing Policy

4102. SHRI JYOTIRMOY BASU:
SHRI BHAGABAN DAS:
SHRI BADRUDDUJA;
SHRI SATYA NARAIN
SINGH:
SHRI KANWAR LAL
GUPTA;
SHRI V. NARASIMHA

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

RAO.

- (a) whether the Dutt Inquiry Committee has submitted its report on Industrial Licensing Policy;
- (b) whether it has recommended a proper enquiry against the Birlas;

- (c) whether Government propose to institute an inquiry in the matter and if so, how soon; and
- (d) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

- (b) The report of the Industrial Licensing Policy Inquiry Committee contains a number of references to large Industrial Houses, including the house of Birlas. A copy of the report has already been laid on the Table of the House.
- (c) and (d). Attention is invited to the reply given to the Unstarred Question No. 9451 in the Lok Sabha on the 13th May, 1969, in which it was stated that in a large number cases, detailed inquiry, investigation and action had been taken or initiatthe most appropriate ed through agencies of Government in each case and that allegations relating to licensing of industries had been referred to the Industrial Licensing Policy Inquiry Committee. It was also stated that investigations were still proceeding in respect of some of the allegations while matter was before the

courts in respect of others. Further, House was informed that in order to maintain close check and follow-up in respect of investigations were still continuing or which were before various tribunals. Government had appointed a Special Commissioner in the Cabinet Secretariat to ordinate such investigations and bring up the cases for early decisions Government. In these circumstances. it was not proposed to set up a Commission of Inquiry.

The reports of the Industrial Licensing Policy Inquiry Committee on industrial licensing and in respect of certain specific allegations referred to the Committee have since been received. Copies of both these reports have been placed on the Table of the House. These reports are under examination of the Government.

संसद तथा विधान सभाग्रों में ग्रनसचित जातियों तथा प्रनसचित ग्रादिम जातियों के लिए 1971 के बाद भी स्थानों का प्रारक्षण

जारी रखना

- 4103 श्री देवराव पाटिल : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कपा करेंगे कि :
- (क) क्या यह सच है कि संसद तथा विधान समाग्रों में ग्रनुसूचित जातियों तथा म्रनसचित म्रादिम जातियों के लिये 1971 के बाद ग्रगले दस वर्षों तक उतने ही स्थान म्रारक्षित रहेंगे जितने कि इस समय हैं:
- (ख) यदि हां, तो 1971 के बाद भी उतने ही स्थान ग्रारक्षित रखने के क्या

कारण हैं: ग्रीर

(ग) जनसंख्या के स्राधार पर उनकी संख्या नहीं बढाने के क्या कारण हैं ?

विधि मंत्रालय ग्रौर समाज कल्याण विभाग में उप-मंत्री (श्री मुत्याल राव) : (क) से (ग). संविधान के ग्रनच्छेद 330 तथा 332 के अधीन आबादी के अनपात से स्थान आरक्षित करने पहेंगे । अनस्चित जातियों तथा ग्रनुसूचित ग्रादिम जातियों की सुचियों के पुनरीक्षण के विधेयक में पुनरीक्षित सुचियों के ग्राधार पर इन जातियों की ग्राबादी का ग्रन्दाजा लगाने तथा चनाव श्रायोग द्वारा निर्वाचन क्षेत्रों के पून: समायोजन के लिए उपबन्ध शामिल हैं।

Appointment of Chairman of Heavy Engineering Corporation, Ranchi 4104. SHRI BENI SHANKER SHARMA: Will the Minister STEEL AND HEAVY ENGINEERING

be pleased to state:

- (a) the number of Chairmen who had been on the Board of Directors of Heavy Engineering Corporation, Ranchi since its inception in 1958 together with their names and qualifications:
- (b) whether it is a fact that there were quick changes or replacements in this coveted post; and
- (c) if so, the reasons therefor and in what way such changes have been conducive to the growth and development of this complex?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

| (a): Name of Chairman | Period of appointment From To | | Qualifications | |
|-----------------------|----------------------------------|---------------------|--|--|
| Dr. A. Nagaraja Rao. | . 28-1-59 | 24-2-64 | M.Sc. (Engineering) | |
| Shri T.R. Gupta | 24-3-64 | 7-10-67 | B.Sc. (Engg.) Mech. M. I. E., M. I. P. B. (London) | |
| Shri K.D. Malaviya | 23-2-68 | 4-1-69 | M.Sc. | |
| Shri C. Chalapati Rao | . 27-4-69 | Still continuing | B.E. | |

⁽b) No, Sir.

⁽c) Does not arise.

^{1905 (}Ai) LS-9.